

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT)(INSOLVENCY)NO.28 OF 2019

In the matter of:

Gouri Prasad Goenka

Appellant

Vs

Punjab National Bank & Anr

Respondent

Mr.Aayush Agarwala, Advocate for Appellant.

Mr. Anand Gautam, Advocate for R1.

Mr.Vikram Hegde, Advocate for R2.

ORDER

09.09.2019- Learned counsel for the appellant submits that he has instructions that the appellant is making endeavours to raise funds and come up with a better plan which will give benefit to all stakeholders including the Respondent No.1, financial creditor-Punjab National Bank. He is hopeful that the endeavours will fructify. Though adjournment on this ground is opposed by the learned counsel for Respondents and rightly so, however, we in the better interests of Respondent No.1 and other creditors and stakeholders deem it appropriate to grant two weeks' time to appellant to come up with a settlement which will be purposeful and result-oriented failing which the appeal will be taken up for hearing on **1st October, 2019.**

(Justice Bansi Lal Bhat)

Member (Judicial)

(Mr. Balvinder Singh)

Member (Technical)

Bm/nn